

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.9451 of 2019

Maitree Sansad **Petitioner**
Mr. A. Mohanty, Advocate
-versus-
State of Odisha and others **Opp. Parties**
Mr. D. Nayak, Advocate for Opposite Party No.3

CORAM:
THE CHIEF JUSTICE
JUSTICE B. P. ROUTRAY

ORDER

05.04.2021

Order No.

12.

1. This matter is taken up by video conferencing mode.
2. Learned counsel for Opposite Party No. 3 states that he will file a detailed affidavit in relation to paragraph-3 and also place on record the current position on all the water bodies in Cuttack.
3. The affidavit be filed on or before 1st June, 2021.
4. List on 30th June, 2021.
5. As the restrictions due to the COVID-19 situation are continuing, learned counsel for the parties may utilize a soft copy of this order available in the High Court's website or print out thereof at par with certified copy in the manner prescribed, vide Court's Notice No.4587, dated 25th March, 2020.

(Dr. S. Muralidhar)
Chief Justice

(B.P. Routray)
Judge